



**KARNATAKA STATE LEGAL SERVICES AUTHORITY  
BENGALURU**

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Date : 09.11.2021

**PRESS NOTE**

**(FOR IMMEDIATE RELEASE)**

The Legal Services Institutions in the country led by National Legal Services Authority (NALSA) in the center and Karnataka State Legal Services Authority (KSLSA) in the State of Karnataka have been performing instrumental role in bringing justice to the door step of citizens by creating legal awareness amongst the common citizens.

As per Section 4 (k) of the Legal Services Authorities Act 1987 the Legal Services Authorities are required to promote clinical education amongst students of Law. Accordingly, as per direction of NALSA within a short notice as a part of “Pan India Awareness and Outreach Campaign” first ever State Level Virtual Moot Court Competition was organized by Karnataka State Legal Services Authority in association with Karnataka State Bar Council Law Academy and Technical facilitation by School of Law, Christ (Deemed to be University) on 08.11.2021 and 09.11.2021.

Altogether twelve teams from various law colleges in the State were shortlisted for the moot court competition. The preliminary and semifinal rounds of the competition was adjudged by learned Judicial Officers and eminent advocates from the Bar. Sri Ramachandra D. Huddar, Director, Karnataka Judicial Academy and Sri Shashikiran Shetty, designated Senior Advocate of Hon’ble High Court of Karnataka presided over the Semifinal Round.

In a historical scenario following five sitting Judges of Hon’ble High Court of Karnataka presided over the Final round of the first ever State Level Moot Court Competition:

1. **Hon'ble Mrs. Justice S.Sujatha,**  
Judge, High Court of Karnataka &  
Chairman, Bengaluru Mediation Centre
2. **Hon'ble Mr. Justice B.Veerappa,**  
Judge, High Court of Karnataka &  
Executive Chairman, Karnataka State Legal Services Authority
3. **Hon'ble Mr. Justice P.S.Dinesh Kumar,**  
Judge, High Court of Karnataka &  
Chairman, High Court Legal Services Committee
4. **Hon'ble Mr. Justice K.Somashekar,**  
Judge, High Court of Karnataka
5. **Hon'ble Mr. Justice V.Srishananda,**  
Judge, High Court of Karnataka

The moot court problem was prepared keeping in mind the grey areas of Karnataka Victim Compensation Scheme 2011. The participating students presented their brief and arguments comprehensively. Their efforts were appreciated by all the Moot Court Presiding Officers. The final round of the Moot Court Competition was organized on the occasion of National Legal Services Day i.e., 09.11.2021 and the Hon'ble Judges of High Court witnessed intensive arguments by the participants. The **KSLSA-06 School of Law, Christ (Deemed to be University)** emerged winners and **KSLSA-08 JSS Law College, Mysuru** emerged runners-up in the 'moot court competition'. In the memorials submissions **KSLSA-01 : CMR University, Bengaluru** secured **First Prize** and **KSLSA-08JSS Law College, Mysuru** secured **Second Prize**.

Hon'ble Sri Justice B. Veerappa, Judge, High Court of Karnataka and Executive Chairman, KSLSA congratulated the winning teams. He also acknowledge the support rendered by Karnataka State Bar Council Law Academy, learned Advocates and the technical facilitation by School of Law Christ (Deemed to be University), Bengaluru in organizing the event. The student community is called upon to inculcate Legal Service Culture and render their service to help the marginalized and downtrodden sections of society.

(H. Shashidhara Shetty)  
Member Secretary,  
KSLSA, Bengaluru